

ITEM NO.86

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2098/2024

KAILASH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-07-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhishek Yadav, AOR

For Respondent(s)

Mr. Shaurya Sahay, AOR
Mr. Aditiya Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented

Original records are not required to be requisitioned from the concerned Courts in terms Of Order XX Rule 5 (3), Supreme Court(Amendment)Rule, 2019.

Parties may file additional documents in the meantime.

Registry to process the matter for listing before the Hon'ble Court as per rules.

SUJATA SINGH
Registrar

HJ